

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 1482/97

New Delhi this the 12th day of August, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

In the matter of

Smt. Vandana Sehgal
W/O Shri Rajiv Chandok,
R/O 281, Satya Niketan,
Moti Bagh-II, New Delhi-21

..Applicant

(By Advocate Shri K.C. Mittal, learned
counsel through proxy counsel Shri
Harvir Singh)

Versus

1. Delhi Police,
Police Head Quarters,
I.P.Estate, Delhi through
its Commissioner.
2. The FRRD, Intelligence Bureau,
Ministry of Home Affairs, GOI,
Hans Bhawan, BZ Marg,
I.T.O. New Delhi.
3. The AFFRD, Intelligence Bureau,
Ministry of Home Affairs, GOI,
Hans Bhawan, NZ Marg.
4. Assistant Commissioner of Police/
Enquiry Officer, D.E.Cell
(Vigilance), Defence Colony, P.S.
Defence Colony, New Delhi.

.. Respondents

(By Advocate Shri Girish Kathpalia)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

In this application the applicant has sought the
following reliefs:-

- (a) To set aside the impugned memo. of charges dated 15.5.96 as being not in accordance with the Law.
- (b) Direct the respondents to furnish legible copies of P.E. report and statement in FIR 385/95 and all other documents list of which has been submitted along with the memo. of charges as also as asked for by the applicant vide representations Annexure-A and A-.
- (c) That the impugned Order dated 9.7.96 and 15.7.96 and 21.3.97 may kindly be set aside.
- (d) Any other order and direction as may be deemed fit and appropriate may kindly be granted.

Shri Girish Kathpalia, learned counsel for the respondents

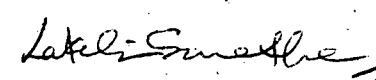
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has submitted that the applicant had filed an earlier OA 1803/96 seeking more or less the same reliefs which was disposed of by order dated 21.2.1997(Ann.A.5). He submits that the case relied upon by the applicant in the present OA was also relied upon by her in OA 1803/96 which has already been referred to in para 4 of the earlier detailed judgement and therefore, the OA was disposed of in terms of Para 6. Interim orders stood vacated. In the circumstances of the case, we agree with the contention of the learned counsel for the respondents that this OA is barred by the principle of res judicata.

2. Today when the case came up for hearing learned proxy counsel Shri Harvir Singh on behalf of the applicant has submitted that in spite of their best efforts they could not contact the applicant nor they have received any further instructions or replies to their letters. He therefore, submits that counsel wish to withdraw from the case as they are unable to argue the matter further.

3. In the facts and circumstances of the case and having regard to the documents on record, as this application is barred by the principles of res judicata the same is accordingly dismissed. No order as to costs.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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